

The Minister of Industry (Shri Manubhai Shah): (a) to (c). There are now six firms registered or licensed under the Industries (Development and Regulation) Act, 1951 for the manufacture of cement machinery and parts thereof. Of these, two are licensed for the manufacture of complete cement plants, and one of them has started production of a few items, while the other is expected to go into production by 1961. Barring a few components which may have to be imported, the country is expected to attain self-sufficiency in respect of cement machinery requirements in the first and second years of the Third Plan.

General Cariappa's Talks with General Ayub Khan

*992 { Shri N. B. Maiti:
Shri N. R. Munisamy:

Will the Prime Minister be pleased to state:

(a) whether General K. M. Cariappa former Commander-in-Chief of the Indian Army and President of the Asian-African Goodwill Society recently visited Karachi and had talks about Indo-Pakistan disputes with General Ayub Khan, President of Pakistan;

(b) whether General Cariappa reported the matter to the Government of India; and

(c) if so, the details thereof?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): (a) to (c). Government of India have seen press reports to this effect. General Cariappa's visit was entirely a private one and Government of India had no connection whatever with it.

Government Press at Veerapandi (Madras)

*993. Shri Nanjappa: Will the Minister of Works, Housing and Supply be pleased to state the progress in the construction of a Government press at Veerapandi, Coimbatore District, Madras State?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda):

Construction work has not yet been taken up.

Ban on Concessional Cinema Shows

*994. { Shri Vajpayee:
Shri Assar:
Shri Ram Krishan Gupta:
Shri E. Madhusudan Rao:

Will the Minister of Information and Broadcasting be pleased to state:

(a) whether the Public Relations Committee of the Delhi Administration has urged imposition of a ban on Cinema shows run in the afternoon at concessional rates; and

(b) if so, the decision taken in this regard?

The Minister of Information and Broadcasting (Dr. Keskar): (a). It is understood that the Public Relations Committee of the Delhi Administration has urged such an imposition of a ban.

(b) Regulation of cinema shows is under the authority of the local administration which in this case is the Delhi Administration. It is understood that the recommendation is being studied by the Administration of Delhi.

Cess on Salt

*995 { Shri Subblah Ambalam:
Shri A. K. Gopalan:
Shri Warrior:
Shri Kodiyam:
Shri Tangaman:
Shri E. V. K. Sampath:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government propose to levy a cess of one anna per maund on salt produced over 5,000 to 15,000 maunds and two annas per over 15,000 maunds;